

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TWENTY FIRST DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 309 OF 2024

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against The
Order Dated 01/03/2024 in W.P.(TR)NO 6219 of 2017 on the file of the High Court.

Between:

Ravi Kumar Manda, S/o Venkataiah, aged about 42 years, Occ Unemployed,
R/o H.No.1-156, KK. Nagar, Jadcherla, Mahaboobnagar District, Telangana

...PETITIONER/PETITIONER

AND

1. Telangana State Public Service Commission, Rep. by its Secretary, Nampally, Hyderabad.
2. State of Telangana, Rep. by its Principal Secretary, Transport Department, Secretariat, Hyderabad
3. Osmania General Hospital, Rep. by its Superintendent, Secunderabad
4. M. Srikanth, S/o T. Vijay kumar, Aged about 42 year , Occ Ex employee of TSPSC (Assistant Motor Vehicle Inspector), District Transport Office (DTO), Yadgiri-Bongiri, Nalgonda District

...RESPONDENTS/RESPONDENTS

Counsel for the Appellant: SRI J. SUDHEER

Counsel for the Respondent No.1: SRI P. S. RAJASEKHAR (SC FOR TGPSC)

**Counsel for the Respondent Nos. 2&3: SRI SANTHAPUR SATYANARAYANA,
GP FOR SERVICES I**

**Counsel for the Respondent No.4: SRI PRATAP NARAYAN SANGHI
Senior Counsel REP
SRI R. RAJASEKHAR RAO**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.309 of 2024

Dated: 21.01.2026

Between:

Ravi Kumar Manda

...Appellant

and

Telangana State Public Service Commission,
Rep. by its Secretary, Nampally, Hyderabad,
and 3 others.

...Respondents

JUDGMENT:

Learned counsel Sri J.Sudheer appears for the appellant.

Sri P.S.Rajasekhar, learned Standing Counsel for Telangana
Public Service Commission, appears for respondent No.1.

Sri Santhapur Satyanarayana Rao, learned Government Pleader
for Services-I, appears for respondents No.2 and 3.

Learned Senior Counsel Sri Pratap Narayan Sanghi, representing
learned counsel Sri R.Rajasekhar Rao, appears for respondent No.4.

2. The learned writ court dismissed W.P (TR).No.6219 of 2017 on 01.03.2024, which was filed by the appellant seeking his re-medical examination by referring him to a different hospital/Medical Board in respect of the selection process for Assistant Motor Vehicle Inspector (AMVI) and to appoint him as AMVI after interview by setting aside the selection and appointment of respondent No.4 or in the alternative to direct respondents No.1 to 3 to create supernumerary post with all consequential benefits.

3. Be it indicated here that respondent No.4 was appointed as AMVI on 11.08.2016 pursuant to the Notification No.14/2025 dated 23.09.2015, whereas the appellant approached the learned Andhra Pradesh Administrative Tribunal at Hyderabad on 01.08.2016 by filing O.A.No.3079 of 2016, which stood transferred to this court and renumbered as W.P (TR).No.6219 of 2017. Respondent No.4 was impleaded by an order dated 04.12.2019 in I.A.No.3 of 2019 which was filed on 09.04.2019 i.e., after three years of his appointment. The learned writ court after hearing the parties held as under:

“9. Having regard to the rival contentions and the material on record, this Court finds that the petitioner having qualified in the written examination failed during the course of medical examination only in the category of chest expansion. The examination was conducted in the year 2016 and now, we are in the year 2024. After such a long lapse of time, it would not be proper to permit the petitioner to undergo physical

examination test afresh. Further, as held by the Division Bench of this Court in the case of **Ponnala Praveen v. The State of Andhra Pradesh, rep. by its Chief Secretary to Government and others** (2017 (3) ALT 728), constitution of re-medical examination board only on the request of unsuccessful candidates without any allegation of corrupt practice by the team of doctors who took the physical measurements is not warranted. In fact, the Division Bench has gone to the extent of cancelling the appointments made on the basis of the report of the remedical examination board. The decision in **Varadhi Babu Kishore v. Andhra Pradesh Public Service Commission, rep. by its Secretary and Others** (2020 SCC OnLine AP 2072), relied upon by the learned counsel for the petitioner, is also distinguishable on facts, as in the said case, the challenge was not that there was no request for re-constitution of the Medical Board but the challenge was to the effect that the report was tampered by adding/interpolating certain numbers in the report regarding chest expansion. The petitioner therein asserted that he had chest expansion of 5 cms, which was recorded by the Medical Board but the subsequent interpolations showed as if he had a chest expansion of 4.5 cms, only. The Court has called for the medical report and on perusal of the said report, it came to the conclusion that the figure of '4' was added in front of '5' to make the expansion 4.5 cms., and it was in these circumstances, that re-medical examination was directed in the case of the petitioner therein. However, in the case on hand, it is noticed that the petitioner has been found to be unsuccessful and thereafter he has made representation for constitution of Medical Board for re-examination. At this point of time i.e., after nearly eight years after the examination, it will not be possible to constitute the Medical Board for re-examination of the petitioner.

10. For the forgoing discussions, the writ petition fails and the same is accordingly dismissed. No costs."

4. Learned counsel for the appellant has questioned the findings of the learned writ court as erroneous. It is submitted that if the re-medical examination was directed in the case of the appellant, he would be found to have adequate chest expansion measurement of 5 cms or above on which ground he was held ineligible.

5. On behalf of respondent No.1 – Commission, and respondent No.4, reliance has been placed upon the decision of this Court rendered recently in the case of **Bumbathula Sravan Kumar v. Telangana Public Service Commission** (W.A.No.18 of 2025 and batch, dated 31.12.2025). It is submitted that this court has, on the very same issue, set aside the orders of the learned writ court directing the respondents to undertake the exercise of re-medical examination in respect of the petitioners therein for appointment to the same post of AMVI pursuant to the Notification No.31/2022, dated 31.12.2022. It is submitted that the reasons recorded by this Court in the said case would squarely apply to the case of the present appellant as well, as after a lapse of several years, the request for re-medical examination to ascertain the chest expansion measurement would not be reasonable or proper. Therefore, it is prayed that the instant appeal may be dismissed as without merit.

6. We have considered the submissions of the learned counsel for the parties and taken note of the materials placed from record, including the decision rendered by this court in the case of **Bumbathula Sravan Kumar** (supra).

7. In the facts and circumstances of the case, we do not find any infirmity in the order of the learned writ court in refusing to direct

re-medical examination by referring the appellant to a different hospital/Medical Board in respect of the selection process for AMVI, for the same reasons as are recorded in the decision of this Court in **Bumbathula Sravan Kumar** (supra).

8. Therefore, we do not find any merit in the instant appeal and the same is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

Sd/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. J. SUDHEER, Advocate [OPUC]
2. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. P. S. RAJASEKHAR (SC FOR TGPSC) [OPUC]
4. One CC to SRI. R. RAJASEKHAR RAO, Advocate [OPUC]
5. Two CD Copies

B M/PMK

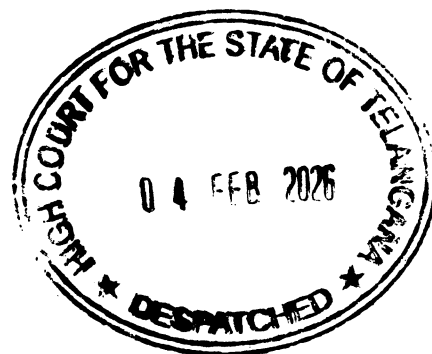
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HIGH COURT

DATED:21/01/2026

JUDGMENT

WA.No.309 of 2024



DISMISSING THE WRIT APPEAL WITHOUT COSTS

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